

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Excise Appeal No.533 of 2009

(Arising out of Order-in-Original No.15/MP/Ayukt/2009 dated 30.06.2009 passed by
Commissioner of Central Excise & Service Tax, Patna.)

M/s. Indian Oil Corporation Limited

...Appellant

VERSUS

Commissioner of Central Excise, Patna

.....Respondent

APPEARANCE

Shri B.Mukherjee, Advocate & Shri Hemant Karnani, Senior Manager for the
Appellant (s)

Shri S.Mukhopadhyay, Authorized Representative for the Respondent (s)

DATE OF HEARING : 13 June 2022

DATE OF DECISION : 13 June 2022

The Appeal is allowed with consequential relief, as per law. For
order, see order of date in Excise Appeal No.334 of 2009.

Sd/

**(P.K.CHOUDHARY)
MEMBER (JUDICIAL)**

Sd/

**(P.ANJANI KUMAR)
MEMBER (TECHNICAL)**

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